

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**Appeal No. 232 of 2016 &
IA No. 496 & 530 of 2016**

Dated : 6th October, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

Jaiprakash Power Ventures Ltd.

... Appellant(s)

Vs.

M.P. Power Management Co. Ltd. & Ors.

... Respondent(s)

Counsel for the Appellant(s) : Mr. Sakya Singha Chaudhuri
Ms. Pooja Priyadarshini

Counsel for the Respondent(s) : Mr. Alok Shankar for R.1 to 4

Mr. Aashish Anand Bernad
Mr. Paramhans for R.5

Mr. Parinay Shah
Mr. Saransh Shah for R.6

ORDER

Mr. Alok Shankar states that being the Nodal Agency he will represent Respondent Nos. 2 to 4.

Admit. Issue notice. Mr. Alok Shankar takes notice on behalf of Respondent Nos. 1 to 4; Mr. Aashish Anand Bernad takes notice on behalf of Respondent No.5 and Mr. Parinay Shah takes notice on behalf of Respondent No.6 and they seek four weeks time to file reply. Notice

be issued to other Respondents returnable on 21.12.2016. Dasti, in addition, is permitted.

List the matter on **21.12.2016**. In the meantime, learned counsel for the respondents may file reply on or before 04.11.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 21.11.2016 after serving copy on the other side.

(I.J. Kapoor)
Technical Member

(Justice Ranjana P. Desai)
Chairperson

ts/kt